[2 August, 2005]

Pradesh are bent upon constructing a canal and reservoir in its territory by taking a unilateral action thereby depriving the districts of Jagpati and Raigarh of the State of Orissa of irrigation; and

(b) if so, the measures taken by Government to prevent Andhra Pradesh from taking such action and the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV): (a) The Government of Orissa has brought to the notice of Central Government that the Government of Andhra Pradesh has undertaken construction of side weir at Kataguda on river Vamsadhara, a little upstream of Vamsadhara Project Stage II (Neradi Barrage).

(b) The Union Minister of Water Resources convened a meeting on 21.3.2005 at New Delhi to discuss the issues raised by the Government of Orissa on construction of weir at Katraguda on river Vamsadhara by Government of Andhra Pradesh. Minister of Water Resources, Orissa attended the meeting. As a follow up of this meeting, Central Water Commission (CWC) team discussed the issues with Officials of Government of Andhra Pradesh on 7th April, 2005 and with the Officials of Government of Orissa on 12th April, 2005. The CWC team recommended that the technical committee of Andhra Pradesh and Orissa may discuss the proposal of Neradi Barrage in the light of the model test report of Central Water and Power Research Station and come to an agreement on the issues related to flood wall/embankments, catch drains and outfalls to keep submergence within the river margin and embankments.

Introduction of roof top Water Harvesting

952. SHRI KARNENDU BHATTACHARJEE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether there is any plan to introduce Roof Top Water Harvesting in the country;

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(b) if so, the names of States where this system has been introduced; and

(C) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI JAI PRAKASH NARAYAN YADAV): (a) and (b) Yes, Sir. 'Water' being a State subject, it is primarily the responsibility of the concerned State Governments to make plans for introduction of roof top rain water harvesting in their respective States. However, during the Ninth Five Year Plan", the Central Ground Water Board (CGWB), under the Ministry of Water Resources, have implemented successfully the Central Sector Scheme of 'Study of Recharge to Ground Water' under which 67 schemes of roof top rain water harvesting in the States of Arunachal Pradesh, Assam, Delhi, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal and Union Territories of Lakshadweep and Chandigarh were implemented. The CGWB has also organised mass awareness and training programmes for promoting roof top rain water narvestina. Demonstrative projects of roof top rain water harvesting were also implemented through Community Based Organisations/Voluntary Organisations/Voluntary Agencies in rural Government schools in the States of Andhra Pradesh, Assam, Bihar, Gujarat, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Nagaland, Orissa, Rajasthan, Sikkim, Tamil Nadu, Uttaranchal and West Bengal.

The States of Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Maharashtra, Meghalaya, Nagaland, Rajasthan, Tamil Nadu, Uttar Pradesh, West Bengal and Union Territories of Daman & Diu, Lakshadweep, NCT of Delhi and Pondicherry have also taken steps to introduce rooftop rain water harvesting in their respective States/Union Territories.

(c) Does not arise.

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